

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 82/TT/2012**

- Subject : Approval of transmission tariff for Asset I: 765 kV Moga- Bhiwani T/L and Asset II: 765 kV Jattikalan- Bhiwani T/L associated with 765 kV system for Central Part of Northern Grid Part-1, for tariff block 2009-14 period in Northern Region
- Date of Hearing : 4.3.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Smt. Neerja Mathur, Member, Ex-officio
- Petitioner : PGCIL
- Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 others
- Parties present : Ms. Sangeeta Edwards, PGCIL  
Shri S.S. Raju, PGCIL  
Shri A.M. Pavgi, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri P. Saraswat, PGCIL  
Shri R. B. Sharma, Advocate, BRPL

**Record of Proceedings**

The representative of the petitioner submitted as under:-

- (a) The petition has been filed for approval of transmission tariff of (a) 765 kV Moga-Bhiwani Transmission Line, and (b) 765 kV Jattikalan- Bhiwani Transmission Line. Both the lines are part of 765 kV system for Central Part of Northern Grid



Part-1. The Commission has approved provisional tariff for the above said transmission line vide order dated 29.3.2012. The petition was heard on 17.9.2013 and 12.11.2013;

- (b) The petition was filed on 28.2.2012 with anticipated date of commercial operation as 1.4.2012 and 1.7.2012. The assets were scheduled to be commissioned in March 2012. However, the Asset I was commissioned on 1.6.2012 after a delay of 3 months and Asset II was commissioned on 1.10.2012 after a delay of 7 months. The reasons for time over-run were submitted vide affidavits dated 12.9.2012 and 19.7.2012;
- (c) The time over-run was mainly due to delay in acquisition of land, resistance by local villagers, severe RoW issues, court cases and tower erection. The delay was for reasons beyond the control of the petitioner and the same may be condoned;
- (d) The cost is within the approved cost;
- (e) Replies have been filed by Rajasthan discoms, PSPCL, UPPCL, and BRPL. Rejoinders to the replies of Rajasthan discoms, PSPCL, and UPPCL have been filed. Rejoinder to the reply of BRPL will be filed within 10 days.
- (f) The petitioner requests to approve tariff for the assets covered in the petition.

2. The representative of BRPL submitted as under:-

- (a) The petitioner should comply with Regulation 5 of the 2009 Tariff Regulations which provides for filing the petition in respect of lines or sub-stations of the transmission system, completed or projected to be completed within six months from the date of application. In the instant case, there has been slippage in the declaration of commercial operation, and hence the petitioner should file a fresh petition;
- (b) There is time over-run in the completion of both the assets covered in the petition. As per the petitioner's own submission at page 9 of the petition, the



delay is due to acquisition of land for Bhiwani sub-station. The IDC and IEDC during the period of time over-run may not be allowed;

(c) There is a huge over-estimation in the project cost and hence it is not possible for it to gauge the cost over-run.

3. The representative of the petitioner submitted that in terms of the 2009 Tariff Regulations, the petitioner has been filing petitions on projection basis, and wherever there is slippages, the management certificates on actual capital expenditure is submitted.

4. The Commission directed the petitioner to file rejoinder to the reply of BRPL, before 14.3.2014.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
(T. Rout)  
Chief Legal

